

**GOVERNMENT OF INDIA  
MICRO, SMALL AND MEDIUM ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:2103  
ANSWERED ON:27.08.2007  
REGISTRATION OF MICRO, SMALL AND MEDIUM ENTERPRISES  
Shaheen Shri Abdul Rashid

**Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:**

- (a) the achievements made in the development of industries and production since the enactment of Micro, Small and Medium Enterprises Act, 2006;
- (b) whether entrepreneurs have welcomed this initiative of the Government; and;
- (c) if so, the new entrepreneurs who have registered their units during the current year along with those registered during the previous year.

**Answer**

THE MINISTER OF THE STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI MAHABIR PRASAD)

- (a): The achievements, inter alia, include
- (i) replacement of the erstwhile process of SSI registration with the much simpler filing of Entrepreneurs Memorandum (EM),
  - (ii) providing a nomenclature and classification for service enterprises within the ambit of micro, small and medium enterprises,
  - (iii) defining medium enterprises for the first time in the country and adopting the globally accepted terminology of SME instead of the earlier limited concept of small scale industries to facilitate the benefits of economies of scale, and
  - (iv) subsuming after making a number of improvements in the earlier "The Interest on Delayed Payments to Small Scale and Ancillary Industrial Undertakings Act, 1993" in the MSMED Act, 2006,
  - (v) constitution of the 'National Board for Micro, Small and Medium Enterprises (NBMSME),
  - (vi) constitution of an Advisory Council under Section 7(2) of this Act, etc. To operationalise the legislation, the Government of India issued 10 notifications, drafted the Model Rules for Micro and Small Enterprises Facilitation Councils, constituted the National Board for Micro, Small & Medium Enterprises Rules, etc. Further, in the direction of implementation of the Act, 28 States/UTs have notified the authority for receiving EM, 14 States have notified the rules for MSEFCs and 11 States have constituted at least one MSEFC in their jurisdiction.
- (b): Yes, Sir.
- (c): 50,015 EMs(Part II) have been acknowledged by the District Industries Centres in the country. Since the process of filing EMs was introduced only after 2 October 2006, a comparison with the previous year is not possible.